

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 118
(IB)-613(ND)/2019**

Under Section: 7 of IBC.

In the matter of:

State Bank of India
Vs.
Shri Lal Mahal Limited

....Applicant

...Respondent

Order delivered on 10.06.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI PRADEEP R. SETHI
HON'BLE MEMBER (T)**

For the Applicant : Mr. Ankur Mittal, Adv.
Mr. Abhay Gupta, Adv.
Ms. Jasveen Kaur, Adv.
For the Respondent : Mr. Rahul Gupta, Adv.

ORDER

On 10.04.2019 the learned counsel for the Corporate Debtor Mr. Rahul Gupta had undertaken to file Vakalatnama within three days and reply within two weeks which was not complied till the next date of hearing which was on 20.05.2019. On 20.05.2019 further liberty was granted to file Vakalatnama on or before 21.05.2019 and reply

within one week subject to cost of Rs. 20,000/- to be paid to the applicant. Today learned counsel for the Corporate Debtor states that Vakalatnama is filed today along with the reply and also handed over the cost to the learned counsel for the applicant. In view of the non-compliance of the order dated 20.05.2019 in its letter and spirit further cost of Rs. 25,000/- is put on the Corporate Debtor which is to be paid to the applicant within three days, failing which, reply will not be taken on record. Let the rejoinder be filed within 10 days, with the copy in advance to the other side.

Fix the matter for final hearing on 08.07.2019.

Sd/-
(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh